

वस्त्र मंत्रालय के राज्य मंत्री (श्री जी. वेंकट स्वामी) :
(क) जी, हा।

(ख) पुरानी मशीनों के आयात के आंकड़े नहीं रखे जाते हैं क्योंकि "पुरानी मशीनों को हार्मोनाइज्ड कपोडिटी डिस्क्रीप्शन एंड कोडिंग सिस्टम" जिसके आधार पर भारत के विदेश व्यापार के आंकड़े संकलित दिए जाते हैं, के अंतर्गत पृथक रूप से वर्गीकृत नहीं किया जाता है।

(ग) और (घ) वस्त्र मशीनों के उत्पादन में कुछ गिरावट आई है। वस्त्र मशीनों की कुछ प्रमुख मदों के उत्पादन के बारे में जानकारी निम्नानुसार है;

मद का नाम	1991-92	1992-93	1993-94 (संख्या में)
काहिंग मशीन	990	936	974
रिंग स्पि. फ्रेम्स	3495	2960	3092
ओपन एंड स्पि. मशीन	64	29	41
प्लेन करो-सूती	5823	5123	5660
आटोमेटिक करषे	2132	1322	1204

12.00 Noon.

[The Deputy Chairman in the Chair]

STATEMENT BY MINISTER

Correcting answer to U.Q. No 93
Answered on 26th July, 1994

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): Madam, I lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 26th July, 1994 to Unstarred Question 93 regarding approval of foreign investment for various projects in Karnataka.

[Placed in Library. See No. LT. 6317A/ 94]

SHRI V. NARAYANASAMY (Pondicherry): Madam, the hon. Minister is not giving the correct information even regarding the projects in Karnataka.

THE DEPUTY CHAIRMAN: Papers to be Laid on the Table. Shri P.V. Rangayya Naidu.

PAPER LAID ON THE TABLE

Notification of the Ministry of Communications

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): Madam, on behalf of Shri Sukh Ram, I lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification G.S.R. No. 543 (E), dated the 28th June 1994, publishing the Indian Telegraph (Second Amendment) Rules, 1994.

[Placed in Library. See No. LT. 6310/94]

THE DEPUTY CHAIRMAN: Shri M.V. Chandrashekhhar Murthy. (Interruptions).

SHRI MD. SALIM (West Bengal): Madam, I have a point of order.

THE DEPUTY CHAIRMAN: What is your point?

SHRI MD. SALIM: Madam, the hon Minister, Shri M.V. Chandrashekhhar Murthy is going to lay on the Table of the House a copy of the Annual Report of the State Bank of India for the year 1993-94. On the 12th August, they had the Annual General Body Meeting in the Netaji Indoor Stadium, Calcutta. madam, now, PSU's are issuing shares to the public. Madam, many share holders are coming and in SBI many old people are also there. But, they have not made proper arrangements. There was a big crowd. They have not issued proper entry cards. The police resorted to lathicharge. Mounted police was used to throw away the share holders and their documents. If they are going to have their Annual General Body Meeting.... (Interruptions). It should be laid on the Table of the House. (Interruptions).

स्टेट बैंक आफ इण्डिया की एनुएल जनरल मीटिंग थी। शेयर होल्डर्स को उन्होंने हजारों की संख्या में निमंत्रण पत्र दिया लेकिन ठीक से बन्दोस्त नहीं किया। परमिशन नहीं दी, सही अरेंजमेंट नहीं किया। बैठने का अरेंजमेंट नहीं किया। उसके बाद वहाँ भगदड़ हुई। उनको खदेड़ा गया और माउण्टेड पुलिस का इस्तेमाल किया गया। स्टेट गर्नमेंट अथॉर्टीज को मामले को अपने हाथ में लेना पड़ा ताकि ला एंड आर्डर न टूटे। स्टेट बैंक के तमाम डाकुमेंट्स, टेबल,

चेयर्स को फेंका गया। हंगामा हो गया। आप बैंक चला रहे हैं, बैंक को एनुयल जनरल मीटिंग कर रहे हैं, इसके लिए आपको प्रोपर अरेंजमेंट करना चाहिये था। (व्यवधान)

श्री محمد سلیم: اسٹیٹ بینک آف انڈیا کی جنرل
 ہاؤسی کی انوزل جنرل میٹنگ تھی شیئر ہولڈرس
 کو انھوں نے ہزاروں کی سنگھیا میں نمٹرن پتر
 دیا لیکن ٹیک سے بندوبست نہیں کیا۔ پیش
 نہیں دی۔ پولیس ارجنٹ نہیں کیا۔ بیٹھنے
 کا ارجنٹ نہیں کیا اس کے بعد وہاں جگڈ
 ہوئی ان کو کھڑا کیا اور ماؤنٹینڈ پولیس کا
 استعمال کیا گیا۔ اسٹیٹ گورنمنٹ اتھارٹیز کو
 معاملے کو اپنے ہاتھ میں لینا پڑا تاکہ لا اینڈ آرڈر
 نہ توڑیں۔ اسٹیٹ بینک کے تمام ڈاکو منٹس۔
 ٹیبل۔ جیرس کو پھینکا گیا۔ ہنگامہ ہو گیا۔
 آپ بینک چلا رہے ہیں۔ بینک انوزل جنرل
 ہاؤسی کی میٹنگ کر رہے ہیں اس کے لیے
 آپ کو پراپر ارجنٹ کرنا چاہیے تھا....
 ”مداحلت“....

उपसभापति: ठीक है। क्या आप यह चाह रहे हैं कि उसकी रिपोर्ट भी ले करें (व्यवधान)

श्री मोहम्मद सलीम: जो रिपोर्ट पेस यहां की जा रही है यह एनुयल जनरल बॉडी मीटिंग में पास नहीं हुआ (व्यवधान)

श्री محمد سلیم: جو رپورٹ پیش رہاں کی
 جا رہی ہے یہ انوزل جنرل ہاؤسی میٹنگ میں پاس
 نہیں ہوا... ”مداحلت“....

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, the questions that are being raised are whether the Annual General Meeting

took place in a proper way and whether the report was adopted properly in the AGM—and whether the report which is being presented was duly passed there. These are the questions. (Interruptions).

THE DEPUTY CHAIRMAN: Just a minute.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): Madam, I take note of the serious concern of the hon. Members. We will issue proper instructions.

THE DEPUTY CHAIRMAN: Mr. Minister, it should not happen next time. Okay; (Interruptions).

SHRI GURUDAS DAS GUPTA: Madam, the Minister must reply to the point. We would like to know whether the AGM took place properly and whether the AGM did pass the report. Madam, in the past we have come across such examples when the reports had to be subsequently withdrawn. The hon. Minister must assure the House that what he is going to present was properly passed in the AGM.

SHRI M.V. CHANDRASHEKHAR MURTHY: I have to find out the facts.

THE DEPUTY CHAIRMAN: Is he a member of the AGM? (Interruptions).

If he is not a member of the AGM, how can he answer just now?

DR. MURLI MANOHAR JOSHI (Uttar Pradesh): Madam, He should first clarify whether the meeting was actually held or not. (Interruptions).

SHRI GURUDAS DAS GUPTA: Madam, I have a point of order.

SHRI E. BALANANDAN (Kerala): Madam, he should ascertain the facts and come back to the House.

SHRI GURUDAS DAS GUPTA: Madam, the hon. Minister has listened to the points raised by us. He has said that he would obtain a report. But, he has not answered our queries. We want to know whether the report has been duly passed and whether the meeting has taken place or not. Madam, without the meeting duly taking place and without the report being passed, this is not

an authentic document which can be presented before the Parliament. He must say before the House that the report was properly passed and it was properly done. We are contesting the very substance of the argument that this is a properly passed report of the meeting...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Let the Minister say something. You give him a chance to answer. Let him at least find out what the position is...*(Interruptions)*...

DR. MURLI MANOHAR JOSHI: Madam, the Minister comes with a report before the House and says that this is the annual report of the State Bank of India. Our contention is that the AGM was not held properly and, therefore this document is not a legal document...*(Interruptions)*...

SYED SIBTEY RAZI (Uttar Pradesh): Madam, new facts have been brought in now...*(Interruptions)*... Mr. Salim has brought in certain new facts. On that Minister has said that the AGM...*(Interruptions)*...

THE DEPUTY CHAIRMAN: मैंने आप सबकी बात सुन ली है।

We have a Committee on papers Laid on the Table. Let the Committee examine the issue.

SOME HON. MEMBERS: No.

DR. MURLI MANOHAR JOSHI: When a paper is laid on the Table of the House, it shall be a proper paper. But the present paper is not a proper paper. There is no sanctity to it...*(Interruptions)*...

SHRI AJIT P.K. JOGI (Madhya Pradesh) you can raise all these points when the discussion takes place on it...*(Interruptions)*.

SHRI VAYALAR RAVI: Madam, I have a point of order...*(Interruptions)*...

SHRI GURUDAS DAS GUPTA: Madam, we have raised a point of order. We wanted your ruling on the point of order. We wanted to know how a document could be laid on the Table of the House without specifically saying, that it had been duly passed in the meeting. Let him say, yes, it was duly passed. That was my question.

SHRI INDER KUMAR GUJRAL (Bihar): Madam, it is a very important issue and it is raised before you. Your ruling will go a long

way to decide the sanctity of this House. Are we, in this House, to be responsible for endorsing or receiving a document which is not authentic? I think that no unauthenticated document can be put in the custody of this House...*(Interruptions)*... The Minister has to make a categorical statement that it is an authentic document. If it is not, please ask him to come with a document after authenticating it.

SHRI VAYALAR RAVI (Kerala): Madam, my point is this. This document is the annual report. It is a statutory obligation of the bank itself to prepare a report. Some shareholders might have complained about the disorder. But is this House...*(Interruptions)*... Madam, this is a legal question... *(Interruptions)*... Let me finish. I should have my say...*(Interruptions)*...

DR. MURLI MANOHAR JOSHI: It is not a question whether the shareholders...*(Interruptions)*... The question is not whether some shareholders have complained or not. The question is whether the meeting was actually held and whether there was properly conducted meeting. That is the basic question... *(Interruptions)*...

SHRI MD. SALIM: You are creating more trouble...*(Interruptions)*...

SHRI VAYALAR RAVI: Madam, the hon. Member had raised the complaints of the shareholders. No complaint of a shareholder can be discussed in this House. There is a separate legal forum for that. This forum is only to receive annual reports. This is the actual legal position...*(Interruptions)*... This is the legal position. A legal question on authenticating a report cannot be discussed in the House...*(Interruptions)*... A legal question cannot be discussed in the House...*(Interruptions)*...

विपक्ष के नेता (श्री सिकन्दर बख्त): सदर साहिबा, इसको बहस का मुद्दा क्यों बनाया जा रहा है अगर मिनिस्टर साहब, मेरी गुजारिश है कि इस हैसियत में नहीं है कि इस रिपोर्ट को आर्थेटिकेट रिपोर्ट कह सकते हैं तो मेहरबानी करके इसको लेकर जाएं और बाद में वापस आ जाएं। इसको आखिर क्यों इतना लम्बा किया जा रहा है।

نیٹا اور وہی دل شری سکندر تخت؛ صدر
 اس کو بحث کا مقدمہ کیوں بنایا جا رہا ہے اگر
 منسٹر صاحب میری گزارش ہے کہ اس تشریح
 میں نہیں ہے کہ اس رپورٹ کو اتھنیکٹیٹ
 رپورٹ کہہ سکتے ہیں تو مہربانی کر کے اس کو لیکر
 جائیں اور بعد میں واپس آجائیں اس کو آخر
 کیوں اتنا لمبا کیا جا رہا ہے۔

THE DEPUTY CHAIRMAN: Let the Leader of the House say what he wants to say.

SHRI P. UPENDRA: Madam, my point is...(Interruptions)...

THE DEPUTY CHAIRMAN: The Leader of the House wants to say something. After that, you can say. Don't argue with me. After he completes, I will allow you. He is saying something. I will allow you afterwards. One minute. I will allow you.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Madam, the normal procedure is, when the report comes to the Government, it will be presumed as authenticated by the officer concerned and the Minister will be within his right to lay it on the Table of the House...(Interruptions).... and, thereafter take the responsibility. If it is proved that the officer did not follow the proper procedure, the Minister will be within his right to take action against...(Interruptions)....

THE DEPUTY CHAIRMAN: Mr. Upendra, what do you want to say?

SHRI P. UPENDRA (Andhra Pradesh): Madam, when the authenticity of the report is questioned, and the validity of the meeting itself is being questioned—as the Members have some information about this—the best course for the Minister is to withhold laying this report today. He can come back to the House tomorrow or the day after tomorrow. Let him check up the facts...(Interruptions)....

श्री दिग्विजय सिंह: महोदया... (अवधान)

उपसभापति: अभी आप क्या कह रहे हैं... (अवधान)

† Transliteration in Arabic script.

श्री दिग्विजय सिंह (बिहार): मैं भाषण नहीं दे रहा हूँ, मैं सिर्फ तकनीकी बात कह रहा हूँ। जो चक्राण साहब ने बात कही है वह बात बिल्कुल सही है, लेकिन उसमें एक बात उन्होंने नहीं कही, सिर्फ आफिसर ही नहीं, जो मंत्री पेपर ले करता है उसकी भी यह जिम्मेदारी होती है। इसलिए मंत्री जी भी यह जिम्मेदारी लें कि जो पेपर वह रख रहे हैं वह अथॉरिटीकेड पेपर है।

SHRI V. NARAYANASAMY (Pondicherry): How can be the Minister be...(Interruptions)... Madam, he is a Minister. Whatever he is saying...(Interruptions)... Madam, anything happening in any nook and corner of the country, how can he...(Interruptions)... He will take action against the officials. The Minister is not responsible for it...(Interruptions)...

THE DEPUTY CHAIRMAN: You keep quiet. If everybody keeps quiet, then I will give my ruling. I can't give a ruling in such disorder...(Interruptions)... If everybody is fighting, you want my ruling on that or on the report...(Interruptions)... If everybody sits down, then I can ask the Minister.

मंत्री जी, यह एक अनुअल जनरल मीटिंग हुई उसके बारे में किसी एम.पी. ने इत्ताह दी है वह भी मालूम नहीं है और दूसरे लोगों ने भी उसको कहा कि ऐसा वाकया हुआ है।

Mr. Salim said so. Now, I would like you to find out what happened in that meeting. Whatever allegations Mr. Salim has levelled in this House about this meeting, you make an assurance about it whether such a thing happened or not, and what the situation is. As far as paper lying in the House is concerned, we have a committee which is of the House of Parliament and that committee examines every paper which is laid on the Table of the House. I would ask that the Committee should examine it and also whether this report has been duly passed or not and then we can come back and report to the House. You can lay it now...(Interruptions)....

SHRI SIKANDER BAKHT: No. No.

THE DEPUTY CHAIRMAN: What "no, no"? This is my ruling. You asked for my ruling.

श्री सिकन्दर बख्त: नहीं-नहीं, रूलिंग तो ठीक है, सदर साहिबा, आप फंक्शंस आफ् द पेपर्ज लेड आन द टेबल आफ् द हाउस उनको, आप मुआफ कौजिएगा, दूसरी तरह से पढ़ रही हैं। सवाल यह है कि यह जो आपकी कमेटी है... (व्यवधान)...

श्री सिकन्दर बख्त: نہیں نہیں رولنگ تو ٹھیک ہے۔ صدر صاحبہ آپ "فنکشنس آف وہ پیپرس ریڈ آن وہ ٹیبل آف وہ ہاؤس" ان کو آپ معاف کیجیے۔ دوسری طرح سے پڑھ رہی ہیں۔ سوال یہ ہے کہ جو آپ کی کمیٹی ہے... "مداخلت"۔

THE DEPUTY CHAIRMAN: Are you questioning my ruling, Sikander Bakht Sahch... (Interruptions)...

SHRI SIKANDER BAKHT: रूलिंग नहीं क्वश्चन कर रहा हूँ मैं आपका

श्री सिकन्दर बख्त: रोलिंग نہیں کو تشچن کر رہا ہوں میں آپ کا۔

The interpretation of the Committee on Papers Laid, I am sorry, is not correct. Authenticity of this paper का क्या ताल्लुक है इस कमेटी से ... (व्यवधान) ... कोई ताल्लुक नहीं है। नहीं, यह एक गलत बात है। बिल्कुल गलत बात है।

کیا تعلق ہے اس کمیٹی سے... "مداخلت"۔
کوئی تعلق نہیں ہے۔ یہ ایک غلط بات ہے
بالکل غلط بات ہے۔

SHRI GURUDAS DAS GUPTA: Madam, my point of order is ... (Interruptions)... I raised a point of order which is like this. It is about the ministerial responsibility. What you are speaking about is the subsequent procedure laid down in the parliamentary system.

THE DEPUTY CHAIRMAN: He is going to... (Interruptions)...

SHRI GURUDAS DAS GUPTA: Madam, let me conclude...

THE DEPUTY CHAIRMAN: I am telling you, Mr. Gurudas Das Gupta. I have heard you enough. I told the Minister... (Interruptions)...

SHRI GURUDAS DAS GUPTA: No. No. He must authenticate that the AGM has properly passed the report..... (Interruptions)...

THE DEPUTY CHAIRMAN: He will find out and let you know. ... (Interruptions)... How can anyone of you authenticate what ... (Interruptions)...

SHRI GURUDAS DAS GUPTA: Madam, will you allow me to lay on the Table of the House an unauthenticated document? In the past, there has been an instance when the Annual Report of a nationalised bank had to be withdrawn and subsequently... (Interruptions)...

THE DEPUTY CHAIRMAN: I overrule what you say... (Interruptions)... Mr. Gurudas Das Gupta, please sit down. Mr. P.V. Rangayya Naidu, please speak.

SHRI DIGVIJAY SINGH: Madam, he has a point... (Interruptions)...

श्री सिकन्दर बख्त: यह क्या कह रही हैं, सदर साहिबा ... (व्यवधान) ... अजीब हो गया तमाशा।

श्री सिकन्दर बख्त: یہ کیا کہہ رہی ہیں صدر صاحبہ
"مداخلت" عجیب ہو گیا ہے تماشہ۔

THE DEPUTY CHAIRMAN: कुछ तमाशा अजीब नहीं हुआ है। ... (व्यवधान) What is the use of the Committee then? The Minister cannot give an answer when he was not present... (Interruptions)...

श्री सिकन्दर बख्त: या तो मिनिस्टर साहब यह कहें कि रिपोर्ट दुरुस्त है, अर्थटीकेट कहें उसको तो ठीक है।

شری سکندر بخت: یا تو منسٹر صاحب یہ کہیں کہ رپورٹ درست ہے۔ اتھنٹیکیت کریں اس کو تو ٹھیک ہے۔

THE DEPUTY CHAIRMAN: I am not allowing. (*Interruptions*) It is very sad. First, the Members ask for my ruling. I can give a ruling in my wisdom. I cannot be that intelligent as Mr. Sikander Bakht or other Members are. I have my limited understanding, if I may say that. (*Interruptions*) Just a minute. Please sit down. While I am standing, please take your seat. If any Minister lays any Paper, it is understood that it is authenticated. There is no point of my asking him again to reauthenticate it. So, it is already authenticated. Whatever charge is being levelled in this House that the Annual General Meeting did not take place or it was not in order, the Minister will find out that and report to the House. आप जरा कॉमेंटरी बंद करेंगे for a minute so that they can hear. Otherwise, they will say that I am not understanding their point of view. He will find out what happened in the Annual General Meeting because I am quite sure he was not a member or he was not present over there. He will come back to the House and report it to us. And the committee on Papers Laid should also examine all the other details. Till then... (*Interruptions*)... Now, that point is over, there is nothing. Now, the Report and Minutes of the Standing Committee on Food... (*Interruptions*)

SHRIGURUDAS DAS GUPTA: Has he laid it?... (*Interruptions*)...

- (1) Report and Accounts of (1993-94) of various nationalised Banks.
- (2) Report and Accounts of (1992-93) of Delhi Financial Corporation, National Institute of Public Finance and Policy, New Delhi.
- (3) Accounts (from 21st February, 1992 to 31st March, 1993) of Securities and Exchange Board of India, Bombay.

(4) Report and Accounts of Kamraj rural Bank Sopore and Mizoram Rural Bank Aizawal and statement on Market borrowing by Central Govt.

(5) Notifications of Ministry of Finance (Deptt. of Revenue)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): Madam, I lay on the Table—

- (1) (a) A copy each (in English and Hindi) of the Annual Report on the working and activities of the State Bank of India, for the year 1993-94, together with the Accounts and the Auditors' Report thereon, under subsection (4) of section 40 of the State Bank of India Act, 1955.

[Placed in Library. See No. LT-6405/94].

- (b) A copy each (in English and Hindi) of the Annual Report on the working and activities of the following Banks, for the year 1993-94, together with the Accounts and the Auditors' Report thereon, under subsection (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959:—

- (1) State Bank of Indore;
- (2) State Bank of Hyderabad;
- (3) State Bank of Mysore;
- (4) State Bank of Patiala; and
- (5) State Bank of Bikaner and Jaipur.

[Placed in Library. For (1) to (5) See No. LT-6406/94 to 6410/94].

- (c) A copy each (in English and Hindi) of the Annual Report on the working and activities of the following Banks, for the year 1993-94, together with the Accounts and the Auditors' Report thereon, under subsection (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

- (1) Bank of Baroda;
- (2) Bank of Maharashtra; and
- (3) Dena Bank.